

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 127

CA No. 580/2020, 516/2021, Appeal 2/2022, 237/2022,
240/2022, 920/2022, 1309/2022, 1626/2022,
1628/2022, 662/2023, 753/2023, 1005/2023,
1332/2023, 1983/2023, 1990/2023, 2057/2023
2063/2023, 2585/2023, 289/2024, 478/2024,
481/2024, 915/2024, 1228/2024, 1543/2024,
243/2024, 1103/2024

In
CP (IB) No. 97/Chd/Hry/2018
(Admitted)

IN THE MATTER OF:

Oriental Bank of Commerce

...Petitioner/ Financial Creditor

Vs.

Isolux Corsan India Engineering &
Construction Pvt. Ltd. and Anr.

...Respondent/ Corporate Debtor

Under Section: 7, 42, 60(5), 66(1) IBC 2016, Rule 11 & 154(1) NCLT, Regulation
44(2)

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 28.08.2024.

-sd-
Court Officer

July 22, 2024
SM